

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 550/MP/2025 alongwith IA No. 130/2025**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003, seeking an extension of the start date of connectivity as per the Intimation of Final Grant of Connectivity dated 19.1.2024 and quashing of the invoices dated 7.2.2025 and 3.3.2025 issued by CTUIL.

Petitioner : Ayana Renewable Power Four Private Limited (ARPFPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **6.1.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Samarth Kashyap, Advocate, ARPFPL  
Shri Anubhav Mishra, Advocate, ARPFPL  
Shri Rahul Sahai, Advocate, ARPFPL  
Shri Shubham Arya, Advocate, CTUIL  
Ms. Reeha Singh, Advocate, CTUIL

**Record of Proceedings**

Due to a paucity of time, the matter could not be heard and was accordingly adjourned. However, the learned counsel for the Petitioner pointed out that the Petitioner has deposited an amount of Rs. 1.5 crore, i.e., the amount proportionate to the capacity revoked by CTUIL on 3.12.2025, in lieu of encashment of its BGs, in terms of directions issued *vide* the Record of Proceedings for the hearing dated 11.12.2025. The learned counsel also submitted that since the pleadings have been completed, the matter be listed for hearing at an early date.

2. After hearing the learned counsel for the Petitioner, the Commission directed the CTUIL to maintain the status quo order issued *vide* Record of Proceedings for hearing dated 11.12.2025 till the next date of hearing.

3. The matter will be listed for the hearing on **3.2.2026**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

